ITEM NO.43 COURT NO.3 SECTION PIL-W

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 575/2025

M. MAHESH REDDY

Petitioner(s)

VERSUS

STATE OF KARNATAKA & ORS.

Respondent(s)

IA No. 144463/2025 - EX-PARTE AD-INTERIM RELIEF

Date: 13-06-2025 This matter was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA HON'BLE MR. JUSTICE MANMOHAN

(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) :

Mr. A Velan, AOR

Ms. Navpreet Kaur, Adv. Mr. Prince Singh, Adv.

Mr. Nilay Rai, Adv.

For Respondent(s):

UPON hearing the counsel the Court made the following
O R D E R

1. It is argued by the learned counsel appearing for the petitioner that a duly CBFC certified Tamil Feature Film "Thug Life" is not allowed to be screened in the theaters in the State of Karnataka. The so called ban under threat of violence stems not from any lawful process, but from a deliberate campaign of terror, including explicit threats of arson against cinema halls, incitement to large-scale communal violence targeting linguistic minorities.

- 2. Considering the urgency shown in the matter and the issue involved, issue notice to the respondents, returnable on 17.06.2025.
- 3. Additionally, service through *dasti* mode is also permitted.
- 4. Liberty is also granted to serve the learned Standing Counsel representing the respondent-State of Karnataka.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)